

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 108**  
**435/241-242/PB/2018**

**IN THE MATTER OF:**

Ratika	...	Applicant/Petitioner
Vs		
Enovus Healthcare Pvt Ltd.	...	Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 22.09.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

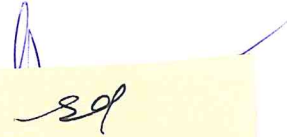
For the Applicant : Mr. Abhinav Mishra, Adv. for Petitioners  
For Respondent : None

**ORDER**


Ld. Counsel Mr. Abhinav Mishra for the Petitioner appeared.  
There is no representation on behalf of the Respondent.

One last opportunity for them to appear, failing which, we will  
be constrained to proceed against the respondent ex-parte.

At the request, list the matter for physical hearing on  
17.11.2022.



**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**



**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**